

IN THE INCOME TAX APPELLATE TRIBUNAL  
"B" Bench, Mumbai  
Before S/Shri B.R. Baskaran (AM) & Ramlal Negi (JM)

I.T.A. No. 991/Mum/2013  
(Assessment Year 2003-04)

M/s. M.B. Infotech Pvt. Ltd. N.M. Associates Chartered Accountants 1, Tarlika, Ground Floor 216, Sir Bhalchandra Road Matunga Mumbai-400 019.	Vs.	ITO 6(3)(3) 5 <sup>th</sup> Floor 524, Aayakar Bhavan M.K. Road Mumbai-400 020.
(Appellant)		(Respondent)

PAN No.AACCM4291J

Assessee by	None
Department by	Shri Sanjeev Jain
Date of Hearing	8.6.2016
Date of Pronouncement	8.6.2016

ORDER

Per B.R. Baskaran, AM :-

The appeal filed by the assessee is directed against the order dated 20.10.2012 passed by learned CIT(A)-12, Mumbai and it relates to A.Y. 2003-04.

2. None appeared on behalf of the assessee even though the case was adjourned on the last occasion at the specific request of the assessee. Hence we proceed to dispose of the appeal ex-parte, without presence of the assessee.

3. The assessee has raised ground on the following issues :-

- (a) validity of reopening of assessment.
- (b) quantum income assessed by the Assessing Officer with regard to service charges.
- (c) disallowance of expenses.

4. We have heard learned Departmental Representative and perused the record. We notice that learned CIT(A) has passed a reasoned order on the above said issues. On the contrary no material was placed before us by the assessee in order to contradict the findings given by learned CIT(A) on the above said issues. Accordingly, we confirm the order of learned CIT(A) on all the issues.

5. In the result, appeal filed by the assessee is dismissed.

Order has been pronounced in the Open Court on 8.6.2016.

Sd/-  
(RAMLAL NEGI)  
JUDICIAL MEMBER

Sd/-  
(B.R.BASKARAN)  
ACCOUNTANT MEMBER

Mumbai; Dated : 8/6/2016

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar)  
ITAT, Mumbai

PS